

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-07-2024 AT 10:30 AM**

CP(IB) No.745/7/HDB/2019

AND

IA (IBC) 908 & 1216/2024 & IA (IBC) 1486/2022 in

CP(IB) No.745/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Punjab National Bank

...Financial Creditor

AND

Ind Barath Thermal Power Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 908 /2024

This is an appellant filed to set aside the impugned order dated 18.03.2024 the Deputy Registrar under Rule 28(3) of the NCLT Rules, 2016. Perused the record. Satisfied with the reasons. Hence the impugned order dated 18.03.2024 is hereby set aside. **This application is allowed** on payment of costs of Rs. 5,000/- by the Appellant to the Prime Minister Relief Fund and shall cure the defects, within 10 days from today in default, the Appeal stands dismissed.

IA (IBC) 1486/2022

Learned Counsel Mr Shashank Agarwal, for applicant present through Video Conference.

Learned Counsel Mr Yogesh Jagia, for Respondent Nos. 1,5 and 9 present through Video Conference.

Learned Counsel Mr DVAS Ravi Prasad, for Respondent Nos 2 and 3 present physically.

At request of the learned counsel for the respondents, matter adjourned to 22.07.2024.

IA (IBC) 1216/2024

Learned Counsel for the applicant reports not ready. At request matter adjourned to 22.07.2024 as a last chance.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)